

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-620(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.....Petitioner

v.

SBZ AD Energy Private Limited

.....Respondent

SECTION : UNDER SECTION 7 of the IBC, 2016

Order delivered on 09.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

SH. S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s):

Mr. Harsh Sinha, Advocate

For the Respondent(s):

Mr. Shashank Sharma, Advocate

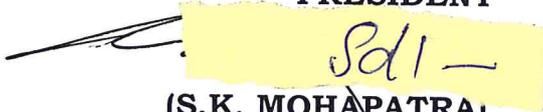
ORDER

Learned Counsel for the respondent prays for and is granted 10 days' time to file reply. Let reply be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 1st March, 2018.


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(M.M. KUMAR)
PRESIDENT


.....
(S.K. MOHAPATRA)
MEMBER (TECHNICAL)